



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ६, अंक ५२]

शुक्रवार, जानेवारी ३०, २०१५/माघ १०, शके १९३६

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2015 (Mah. Ord. I of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Principal Secretary and R.L.A.  
to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2015 (Mah. Ord. I of 2015), published under the authority of the Governor].

### FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk,  
Mantralaya, Mumbai 400 032, dated the 30th January 2015.

### MAHARASHTRA ORDINANCE No. I OF 2015.

#### AN ORDINANCE

*further to amend the Maharashtra Contingency Fund Act.*

WHEREAS both Houses of the State Legislature are not in session ;

XLVI of 1956. AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2015.

Short title  
and  
commencement.

(2) It shall come into force at once.

Temporary amendment of section 2 of XLVI of 1956. **2.** During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of two thousand one hundred fifty crores of rupees" had been substituted. XLVI of 1956.

## STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (XLVI of 1956), is one hundred fifty crores of rupees.

2. Inadequate rainfall in the State in the year 2014 has caused large scale damages to the crops in many parts of the State. The State Government has already provided the amount of Rs. 2,000 crores to the Relief and Rehabilitation Department by means of supplementary demands. That Department has demanded additional fund for the said purposes. Still there is need of additional fund of Rs. 2,000 crores urgently. Besides this, the expenditure may have to be incurred on certain items of urgent and unforeseen nature. The nature of this expenditure is unforeseen, hence, the necessary budget provision is not available therefor. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature.

The ensuing session of the State Legislature is scheduled to commence on the 9th March 2015. Necessary orders for making available funds for the abovementioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it has been decided to incur the expenditure by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs.150 crores. At present, the balance available is inadequate for meeting the expenditure on the abovementioned items and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 2,000 crores to make the corpus of the Contingency Fund of Rs. 2,150 crores, so as to meet the expenditure, as aforesaid.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 29th January 2015.

CH. VIDYASAGAR RAO,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DR. KSHATRAPATI SHIVAJI,

Principal Secretary to Government.